

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 13th September, 1970.

NOTIFICATION
INCOME TAX

No.2499(F.No.404/09/70-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue and Banking No.1514(F.No.404/27/77-ITCC) dated 9.6.77 the Central Government hereby authorises Shri CHATURBHUI PRASAD being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri CHATURBHUI PRASAD takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
NEW DELHI.

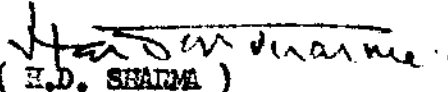
copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Bihar, Patna.
5. The Accountant General, Bihar, Patna.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.
9. The Commissioner of Income-tax, Bihar, Patna.

Sd/-

AUTHORISED FOR ISSUE

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA


(H.D. SHARMA)
ASSTT. DIRECTOR (RS&P).

NO.CC/ITCC/2421/599/RSP/70.

* SEAL/MA*